

Cases of social atrocities

1871. SHRI K. SOMAPRASAD: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) how many cases of social atrocities are reported in the country during the last three years;
- (b) how many of them are against SCs/STs; and
- (c) the number of cases registered for such atrocities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) National Crime Records Bureau (NCRB) does not maintain data on social atrocities centrally. However, as per information provided by the National Crime Records Bureau (NCRB), a total of 39346, 40300 and 38564 cases of atrocities against persons belonging to SCs and a total of 6768, 6826 and 6275 cases of atrocities against persons belonging to STs reported during 2013, 2014 & 2015 respectively. Crime head wise such details are given in the Statement. Data for the year 2015 is provisional.

As per the seventh schedule to the Constitution of India 'Police and Public Order' are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/ Union Territory Administrations.

Statement

(A) Cases reported under crime (including atrocities) against persons belonging to Scheduled Castes (SCs) during 2013 to 2015

| Sl. No. | Crime Head | 2013 | 2014 | 2015* |
|---------|---|------|------|-------|
| 1. | Murder | 676 | 704 | 707 |
| 2. | Attempt to commit Murder | - | 420 | 547 |
| 3. | Rape | 2073 | 2233 | 2326 |
| 4. | Attempt to commit Rape | - | 87 | 74 |
| 5. | Assault on women with intent to outrage her Modesty | - | 2346 | 2800 |
| 6. | Insult to the Modesty of Women | - | 56 | 58 |
| 7. | Kidnapping & Abduction | 628 | 755 | 687 |

| Sl. No. | Crime Head | 2013 | 2014 | 2015* |
|---------|---|-------|-------|-------|
| 8. | Dacoity | 45 | 32 | 34 |
| 9. | Robbery | 62 | 67 | 43 |
| 10. | Arson | 189 | 179 | 179 |
| 11. | Grievous Hurt | 4901 | 2155 | 1007 |
| 12. | Riots | - | 838 | 1465 |
| 13. | Other IPC Crimes | 16797 | 21541 | 22632 |
| 14. | SC/ST (Prevention of Atrocities) Act only | 13975 | 8887 | 6005 |
| TOTAL | | 39346 | 40300 | 38564 |

Note: '-' data not collected separately.

* data is provisional

Atrocities includes cases registered under murder, attempt to commit murder, rape, attempt to commit rape, assault on women with intent to outrage her modesty, insult to the modesty of women, kidnapping & abduction, dacoity, robbery, arson, grievous hurt, riots, other IPC crimes and the SC/ST (Prevention of Atrocities) Act

Source: Crime in India

(B) Cases reported under Crime (including atrocities) against persons belonging to Scheduled Tribes (STs) during 2013-2015

| Sl. No. | Crime Head | 2013 | 2014 | 2015* |
|---------|---|------|------|-------|
| 1. | Murder | 122 | 157 | 144 |
| 2. | Attempt to commit Murder | - | 78 | 88 |
| 3. | Rape | 847 | 925 | 952 |
| 4. | Attempt to commit Rape | - | 24 | 15 |
| 5. | Assault on women with intent to outrage her Modesty | - | 863 | 818 |
| 6. | Insult to the Modesty of Women | - | 16 | 12 |
| 7. | Kidnapping & Abduction | 130 | 166 | 124 |
| 8. | Dacoity | 8 | 2 | 4 |
| 9. | Robbery | 7 | 12 | 9 |
| 10. | Arson | 33 | 28 | 25 |
| 11. | Grievous Hurt | 930 | 287 | 145 |
| 12. | Riots | - | 101 | 133 |

| <i>Written Answers to</i> | | [3 August, 2016] | <i>Unstarred Questions</i> | | 169 |
|---------------------------|---|------------------|----------------------------|-------|-----|
| Sl. No. | Crime Head | 2013 | 2014 | 2015* | |
| 13. | Other IPC Crimes | 3301 | 3045 | 2974 | |
| 14. | SC/ST (Prevention of Atrocities) Act only | 1390 | 1122 | 832 | |
| TOTAL | | 6768 | 6826 | 6275 | |

Note:-' data not collected separately.

* data is provisional for the year 2015.

Atrocities includes cases registered under murder, attempt to commit murder, rape, attempt to commit rape, assault on women with intent to outrage her modesty, insult to the modesty of women, kidnapping & abduction, dacoity, robbery, arson, greivous hurt, riots, other IPC crimes and the SC/ST (Prevention of Atrocities) Act

Source: Crime in India

IR battalion at Pratapgarh, Rajasthan

†1872. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government of Rajasthan has sent a proposal to Government of India for granting approval to a new IR battalion at Pratapgarh in Rajasthan, if so, the details thereof; and

(b) whether Central Government proposes to approve the proposed battalion, if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) Request has been received from Government of Rajasthan for sanction of one IR Battalion at Pratapgarh district, Rajasthan. A total number of 17 proposals have been received from States/UTs to sanction 44 additional IR Battalions. IR Battalions are sanctioned taking into account various factors like threat perception of the State, status of the State Police and the existing IR Battalions earlier sanctioned to the State.

Compensation to victims of acid attacks

1873. SHRI HUSAIN DALWAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Ministry has taken cognizance of cases of acid attacks on women and that they are required under law to be paid compensation;

(b) whether the Ministry has received complaints from acid attack victims that they do not receive timely compensation;

†Original notice of the question was received in Hindi.